

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

ITEM No.208 – IA/707(AHM)2022  
ITEM No.209 – Cont.P/6(AHM)2023 in IA/187(AHM)2022  
in  
**CP(IB) 82 of 2018**

**Proceedings under Section 9 IBC**

**IN THE MATTER OF:**

Lim Fa Pte Ltd

.....Applicant

V/s

Pioneer Globex Pvt Ltd

.....Respondent

**Order delivered on: 24/04/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**

**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Liquidator : Proxy for Mr. Mayur Jugtawat, Adv.

For the Applicant : Ms. Pragati Tiwari, Adv. for Mr. Nipun Singhvi, Adv.

For the Respondent : Mr. Atishay Jain, Adv. for Mr. Kunal Kanungo Adv.R-2 & 3

For the erstwhile RP : Mr. Pratik Thakkar, Adv.

**ORDER**

**IA/707(AHM)2022 & Cont.P/6(AHM)2023 in IA/187(AHM)2022**

Proxy counsel for the applicant seeks adjournment. Liquidator and SCC members are directed to remain present on next date of hearing.

List for further consideration on 14.06.2024.

-Sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

-Sd-

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**